

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 6516 of 2021

Pintu Kumar Singh	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	: Mr. Pran Pranay, Advocate	
For the State	: Mr. Satish Prasad, Addl. P.P.	

Order No.02 Dated- 08.09.2021

Heard the parties through video conferencing.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Deoghar Town P.S. Case No.359 of 2020 registered under sections 287/288/304/34 of the Indian Penal Code.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that the petitioner is an engineer who was engaged by the owners of Rajkamal Hotel and the deceased labourers Dinesh Goswami and Pawan Goswami were engaged by the owners of the said Rajkamal Hotel to dismantle the Hotel and lift its debris but due to negligence of the petitioner in ensuring adequate safety measures, both the said deceased labourers were buried under the debris and even though they were brought out but they succumbed to the injuries sustained in the said accident during their treatment. It is further submitted that the allegations against the petitioner are all false and police during investigation in the supervision report, alleged to have found the offences punishable under sections 304A/287/288/34 of the Indian Penal Code made out against the petitioner and the co-accused. It is then submitted that the petitioner has no criminal antecedent and the petitioner has no role to play in the construction of the said hotel and he only prepared the design of the said construction to be made. It is then submitted that there is no allegation of any fault in the design provided by the petitioner. It is next submitted that the petitioner undertakes to cooperate with the investigation of the case. Hence, it

is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M., Deoghar, in connection with Deoghar Town P.S. Case No.359 of 2020 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-